

श्री जगन्नाथ राव जोशी : राजा-महाराजाओं की निजी सम्पत्ति के सम्बन्ध में काफी चर्चा हो गई है। बीच बीच में ऐसा भी कहा जाता रहा है कि हैदराबाद के निजाग ने काफी जेवरात इंग्लैंड के बैंक में रखे, कश्मीर के महाराज के सम्बन्ध में भी ऐसा कहा जाता है—मैं इस बारे में किमी पर आरोप नहीं कर रहा हूँ, लेकिन मैं पूछना चाहता हूँ कि किमी के बारे में कोई अपवाद न करने हुए कोई ठोस नियम सरकार बनावे, उसकी निजी सम्पत्ति, जवाहरगत और महलों के विषय में सब को एक ही कानून के दायरे में ला कर, नियमों के अन्तर्गत व्यवहार हो। ऐसा न हो, जैसा हमारे माननीय सदस्य वाजोये जी ने सवाल किया था—जब तब महाराजा सत्तारूढ़ दल के साथ रहते हैं, उनके खिलाफ कुछ नहीं होता, लेकिन अब वे विरोधी दल में खड़े हो जाते हैं तो ये सवाल आते हैं। जैसे आप की पार्टी के पिछले अध्यक्ष के संबंध में टैक्स इवेजन्स का सवाल आया था, लेकिन उसमें कुछ नहीं हुआ और यह कहा गया—

“The income-tax officer has got the discretionary power to waive the penalty.”

इस लिए हम यह बात मानते हैं कि एक ठोस नियम बनाना जाय, जिसके अन्तर्गत सब राजा-महाराजाओं, बड़े बड़े पूंजीपतियों, सब के साथ एक नियम के अन्तर्गत कार्यवाही हो।

श्री विद्या चरण शुक्ल : इसमें किसी एशोरेंस की आवश्यकता नहीं है। सब लोग इस बात को जानते हैं कि भारत के प्रत्येक नागरिक के साथ एक ही कानून के अन्तर्गत जो सब के लिए लागू है, व्यवहार किया जाता है। माननीय सदस्य जनसंग के महामंत्री हैं उन को इतना भी ध्यान नहीं है, ज्ञान नहीं है कि अलग अलग कानून अलग अलग लोगों के लिए नहीं हैं। जो कानून निजाम हैदराबाद के लिए है, वही कानून श्री जगन्नाथ राव जोशी के लिए है, इसमें कोई फर्क नहीं किया जाता...

श्री जगन्नाथ राव जोशी : लेकिन जग-जीवन राम जी के लिए तो यही जवाब दिया गया।

“The income-tax officer has got the discretionary power to waive the penalty.”

श्री शशि भूषण : पाप छुपाने के लिए ईशू बदल रहे हैं।

MR. SPEAKER : This question has taken quite a lot of time and all aspects except the elephants have been covered. I am passing on to the next item.

SHRI VIDYA CHARAN SHUKLA : There is one particular point on which I want to answer. The hon. Member was pleased to say that certain allegations were made against Dr. Karan Singh. It is absolutely false. No allegation against Dr. Karan Singh has ever been made so far. It is baseless.

WRITTEN ANSWERS TO QUESTIONS

Opening of New Branches of Nationalised Banks

*94. DR. KARNI SINGH : Will the Minister of FINANCE be pleased to state

(a) the number of new branches of the nationalised banks opened in the year before nationalisation together with the percentage of rise in the total deposits over 1967-68 ;

(b) the number of new branches of the said banks opened in the year 1969-70 together with the percentage of rise in the total deposits over the deposits of the preceding year ; and

(c) the extent to which nationalised banks have been successful in mobilising deposits ?

THE MINISTER OF FINANCE (SHRI YASHWANTRAO CHAVAN) : (a) to (c). A statement is laid on the Table of the House.

Statement

The number of new offices opened by the 14 banks, which were nationalised on

July 19, 1969, and the growth of their deposits during the one year preceding nationalisation and the year following nationalisation, are indicated below :

	Between 19-7-1968 and 18-7-1969	Between 18-7-1969 and 17-7-1970
	Rs.	Rs.
(1) New offices opened by the 14 nationalised banks.	701	1248*
(2) Increase in deposits of the 14 banks (including inter- bank deposits).	401.6 crores	372.9 crores
In percentage	(18.1%)	(14.2%)

(*Offices opened between 18-7-1969 and end-July, 1970).

After an initial set-back for a few months immediately following nationalisation, the rate of growth of deposits improved appreciably in 1970. During the financial year 1970-71, upto March 5, 1971, the latest date for which deposit figures are available, deposits of the 14 nationalised banks have increased by Rs. 471 crores or by 16.7% which works out to an annual growth of Rs. 500 crores or 17.7 per cent.

New Proposals to Promote Tourism in the Country

*98. SHRI BHOGENDRA JHA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether any new proposals are being considered by Government to promote tourism in the country ; and

(b) if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). The proposals for promotion of tourism during the Fourth Plan period comprise a vigorous sales oriented marketing approach overseas, improved facilitation procedures and strengthening of the tourism infrastructure within the country.

Medium of Instruction in Universities

*101. SHRI D. S. AFZALPURKAR : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) the number and the names of Universities where the medium of instruction is English ; and

(b) whether there is any proposal under Government consideration to use regional language as the medium of instruction ?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SID-DHARTHA SHANKAR RAY) : (a) A statement showing the number and names of Universities (including institutions deemed to be universities) where English is the permissible medium of instruction is placed on the Table of the Lok Sabha. [Placed in Library. See No. LT-98/71.]

(b) Yes, Sir

Alleged Involvement of the Son of Muslim League Leader of Kerala in Smuggling

*103. SHRI JYOTIRMOY BASU : Will the Minister of FINANCE be pleased to state :

(a) whether the son of a Muslim League leader of Kerala was charged by the Customs Department with smuggling ;

(b) if so, the details of the case and the report of the Customs Department in this regard ;

(c) the nature of punishment given to the person or persons charged with smuggling ; and

(d) the action, if any, being contemplated in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). Sayed Mohamad Bafaky Thangal, son of the